(d) Energy shortage in Tamil Nadu in the month of November, 2004 and during the period April-November, 2004 was 1.0% and 0.3% respectively.

Electricity being a concurrent subject, supply and distribution of electricity in a State is the responsibility of the State Government/State Power Utility concerned. The Central Government supplements the efforts of States by setting up power plants in Central Sector through Central Public Sector Undertakings in which the States have entitlements.

A capacity addition of 2140 MW in Central sector in the Southern Region and 2000 MW (Talcher Stage-II) in the Eastern Region dedicated to Southern Region is planned during the Tenth Plan in which Tamil Nadu have entitlements.

Besides, allocation of 2583 MW in Central Generating Stations (CGSs) (including 600 MW generation capacity at Neyveli-I of Neyveli Lignite Corporation-dedicated to Tamil Nadu), Tamil Nadu has been allocated 174 MW from unallocated quota of CGSs. Further, a special allocation of 180 MW from unallocated quota of NTPC stations in the Eastern Region has also been made to Tamil Nadu which is pooled with 180 MW power from Kayamkulam Combined Cycle Power Plant of NTPC (originally dedicated to Kerala), thereby giving additional benefit of 360 MW to the State.

Amending the IPC and Cr. P.C.

*314. SHRI NAND KISHORE YADAV: SHRI BHAGWATI SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government are considering to amend the Indian Penal Code and the Criminal Procedure Code; and
 - (b) if so, what are the sections which are going to be amended?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) and (b) Amendment to the Code of Criminal Procedure, 1973 and the Indian Penal Code. 1860 is a continuous process. These Codes are being amended from time to time as and when the need arises, and on the basis of the recommendations of the Law Commission of India or other Special Committees set up for the purpose by the Government.

On the basis of the reports received, the Government is thinking of amending a few sections of the Indian Penal Code and the Criminal

[22 December, 2004] RAJYA SABHA

Procedure Code. It is not possible to say in exact terms which sections would be amended. The present Government would be able to say which sections would be amended only after taking a final decision in this respect.

Celebratory firings at weddings

- *315. SHRI DARA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government are aware of menace of celebratory firings at weddings resulting in many cases of death of innocent people from stray bullets fired on such occasions;
- (b) in how many cases offenders were punished and their licences cancelled by Government during the last three years in Delhi;
- (c) whether it is a fact that Delhi is home to 60,000 weapon owners of whom 18,000 have not got their licences renewed; and
- (d) if so, in what manner Delhi Police's Licensing Department propose to ensure issuing of firearms licences to only those who have proper training to use arms?
- THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) Delhi Police has registered four cases in connection with firings that took place during wedding celebrations resulting in death of four persons in Delhi during the years 2001,2002,2003 and up to 30th November, 2004.
- (b) Out of the aforesaid four cases, three are pending trial and one is pending investigation. Arms licences in three cases have been **suspended** and show cause notices have been issued to the persons concerned **for** cancellation of their licenses. No action could be taken to cancel the license in the fourth case as the same was issued by the licensing authority of Jammu and Kashmir. However, the gun used in firing has been seized and deposited in the Malkhana.
- (c) Out of 60,495 arms licenses (including 9,238 outside licenses registered in Delhi), 24,838 licenses had not been renewed as on 30th November, 2004.
- (d) In order to ensure that licenses for Non Prohibited Bore(NPB) weapons are issued only in deserving cases, the following actions are taken:
 - (i) Verification of the character and antecedents of the applicants;